

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 14/98 in DA 1366/97

DATE OF ORDER : 9-2-98.

Between :-

N.Raveendra

Petitioner/Applicant

And

1. Sri Y.Sivasankar Reddy,
Telecom District Manager,
Cuddapah.
2. Sri S.Subbarayudu,
Officer-in-Charge,
Telecom Centre, Kodur.

(R1 is not necessary party
to this petition)

Respondents/Respondents 2 & 3

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Counsel for the Applicant : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri V.Vinod Kumar, CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A))

Jor

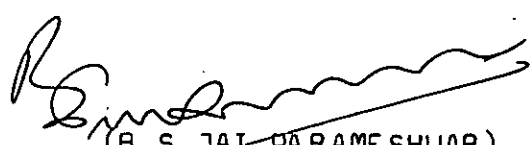
(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

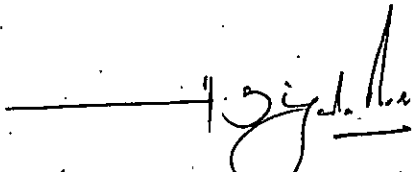
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Heard Sri V.Venkateshwar Rao, counsel for the petitioner
and Sri V.Vinod Kumar for the alleged contemnor.

2. It is explained by Sri V.Vinod Kumar that the applicant
was dis-engaged through an error and oversight, and ^{that} action has
since been taken to re-engage him. An undertaking was also
given by the standing counsel, on instructions, that for the period
applicant
he was erroneously dis-engaged by oversight, the respondents are
going to compensate him ^{by} /payment of minimum daily wages.

3. This explanation, and the proposed action, are considered to
be satisfactory and acceptable by the counsel for the applicant.
The CP is closed. No costs.


(B.S. JAI PARAMESHWAR)
Member (J)
9.2.98


(H. RAJENDRA PRASAD)
Member (A)

Dated: 9th February, 1998.
Dictated in Open Court.

avl/

